ITEM NO.26 COURT NO.4 SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 338/2025

ABHISAR SHARMA Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)
IA No. 208871/2025 - CLARIFICATION/DIRECTION
IA No. 209410/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date: 28-08-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE M.M. SUNDRESH HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.

Mr. Vivek K. Tankha, Sr. Adv.

Mr. Sumeer Sodhi, AOR

Mr. Varun Tankha, Adv.

Mr. Inder Dev Singh, Adv.

Mr. Vipul Tiwari, Adv.

Mr. Harshit Joshi, Adv.

Mr. Chaitanya Sharma, Adv.

Ms. Divyani Deepti, Adv.

Ms. Divya Goyal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice only with respect to the challenge to the vires of Section 152 of the Bharatiya Nyaya Sanhita, 2023 Act is concerned.

Tag with Writ Petition [c] No.720/2025.

Insofar as the challenge to the FIR is concerned, we are not inclined to interfere with the same.

However, we grant interim protection to the petitioner for a period of four weeks, so as to enable him to approach the High Court.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID) ASSISTANT REGISTRAR